

SL. NO. of
orderDate of
Order

ORDER

WITH

SIGNATURE

Office notes as to action
(if any) taken on order

23.3.87

Hon. D. S. Mishra - AM.
Hon. G. S. Sharma - JM

None is present for the plaintiff despite service. Sri N. B. Singh is present for the defendants and informed that defendants No-(1) has already taken steps to pay money of the plaintiff to him. The matter is likely to be finalised ~~at soon~~. So, we adjourn the case to 23/6/87 for hearing.

AM.

SH

JM.

23.6.87

Hon. D. S. Mishra - AM.
Hon. G. S. Sharma - JM

None is present, but case is adjourned to 20.7.87

AM

JM

25.7.87

Hon. D. S. Mishra - AM.
Hon. G. S. Sharma - JM

None is present for the plaintiff. The plaintiff has not appeared in this case from very beginning. After the transfer of the case to this tribunal despite sufficient notice. None is present even on behalf of the defendants. It appears that the plaintiff is not keen to prosecute his case and the same is accordingly dismissed in default.

AM

SH AM.

JM

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Issued
On 30/7